

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2229**  
(TO BE ANSWERED ON 15.03.2017)

**SERVICE/RETIREMENT BENEFITS**

2229. SHRI SULTAN AHMED:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has reviewed or proposed to review the service and retirement benefits of Government employees;
- (b) if so, the details thereof; and
- (c) the changes made/proposed to be made in regard to deputation and early retirement-policies?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (b): The service and retirement benefits are decided and reviewed as per the recommendations of the Central Pay Commission (CPC) and acceptance/rejection of the same by the Government thereon. The recommendations of Seventh CPC have been considered by the Government and necessary resolutions have already been published in the Gazette of India.

(c): Vide DoPT's O.M. No. 2/6/2016-Estt.Pay-II dated 17.02.2016, the Administrative Ministries/Departments and other borrowing organisations have been delegated powers to extend a deputation tenure upto seven years where absolutely necessary in public interest. This shall be subject to fulfilment of conditions prescribed in DoPT's O.M. No. 6/8/2009-Estt.(Pay-II) dated 17.06.2010.

The voluntary retirement policy of AIS officers have also been aligned with other Central Government employees vide this Ministry's Gazette Notification No. 24012/04/2016.AIS-II(Pension) dated 27.02.2017.

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